

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A.737/99.Dt.of Decision : 12-05-99

Virendra Prasad

.. Applicant.

Vs

1. The Chairman,  
RRB, 18, Millers Road,  
Bangalore-500 046.
2. The General Manager,  
SC Rly, Rail Nilayam,  
Sec'bad.
3. The Divl. Personnel Officer,  
SC Rly, Guntakal Division,  
Guntakal.
4. The Sr.Divl.Signal &  
Telecommunications Engineer,  
Maintenance, Guntakal Division,  
Guntakal.
5. The Chairman, Railway Board,  
New Delhi.

.. Respondents.

Counsel for the applicant : Mr.S.Ramakrishna Rao

Counsel for the respondents : Mr.N.R.Devaraj, Addl.CGSC.



..2/-

-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The facts of this case are identical to those contained in OA.661/99 which was disposed of on 29-04-99.

3. The following directions were given in the said OA:-

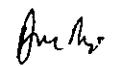
"The applicant if so advised may submit a detailed representation to the impugned show cause notice dated 21-4-99 within the stipulated time. If such a representation is received from the applicant within the stipulated time, the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the ~~xp~~ representation of the applicant, such an order shall come into force only after 20 days of the receipt of the order by the applicant."

4. It is directed that the above <sup>in due</sup> ~~instructions~~ will be followed in the present OA as well. Thus the OA is disposed of with no order as to costs.

  
 (B.S.JAI PARAMESHWAR)  
 MEMBER (JUDL.)

Dated : The 12th May, 1999.  
 (Dictated in the OpenCourt)

spr

  
 13.5.99

1ST. AND 2ND COURT

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :  
MEMBER (J)

ORDER: 1245188

ORDER / JUDGEMENT

MA./RA./CP. No.

in

DAY NO. 737 99.

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIRECTIONS. शेष / DESPATCH

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

केन्द्रीय प्रशासनिक अधिकार  
Central Administrative Trib  
शेष / DESPATCH

17 MAY 1999

हैदराबाद स्थायी परिषद  
HYDERABAD BENCH

10/5/99  
SRR